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## Statement

- the weather in the remain of the low with (1) Ministers and Officers should undertake travel abroad only on absolutely important business. Even in such cases the size of the delegations and duration of their stay abroad should be restricted to the minimum possible.
- (2) Only Ministers of Cabinet rank travelling abroad will be allowed in future to take their Private Secretary with them. Other Ministers should use the services of PAs Stenographers from the Missions of the countries they visit.
- (3) The arrangements of 24-hour armed police guard at the residence will, in future, be limtied to Cabinet Ministers and others of equivalent rank. In all other cases of persons who were allowed such facility in the past, arrangements for guard will be limited to night time only.
- (4) The practice of providing armed guards on a continuous basis to foreign Embassies in India should be discontinued. Special arrangements for security for the Embassies for specific occations should be made wherever found necessary; but long term arrangements for providing security, if requested by the Embassies, should be on payment basis.

## Public sector Industries in tribal areas

2953. SHRI GIRIDHAR GOMANGO: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government are aware that due to establishment of medium and large scale industries and projects in tribal and backward areas of the country, very large number of the tribals have displaced and affected by the industrial complexes:
- (b) if so, the names of the public sector industries and projects established in tribal areas so far, the places and the States therefor and the new licences being issued to start industries during the Sixth Plan in tribal areas by the Government;

- (c) the schemes and programmes made by Government for the betterment of the displaced persons and the industrial policy evolved to take investment decision Government in tribal areas so far to protect the tribals of these regions from becoming a victim of such unplanned growth of industries; and
  - (d) if not the reasons therefor? To . Just & Unio Riv.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) Government are aware that tribals as well as non-tribals have been displaced and affected by establishment of medium and large scale industries.

- (b) Information is being collected and will be laid on the Table of the House.
- (c) The Working Group on Tribal Development during Sixth Plan (1980-85) recommended that the Project Reports relating to all major and medium industries should invariably spell out the (i) benefits and the adverse effects flowing from establishment of an industry on the local communities (ii) steps required to taken for their active involvement in the Industry and (iii) steps for continuation of traditional avocations, culture etc. of those members who stay out. It was also emphasized by the Working Group land should be acquired or purchased from tribals only when strictly necessary, allotment of suitable land in exchange should be the general rule and the tribal families displaced from their homes and hearth should be given viable rehabilitation. The recommendations of the Working Group were forwarded to all State Governments having tribal areas and the Central Ministries for implementation, and are also being pursued with them. In an endeavour to make the cost of rehabilitation a part of the Project Report of major and medium industrial and irrigation projects in tribal areas, the Planning Commission have asked the Central Ministries of Industry, Irrigation, Rural Development and Coal to include in the project estimates provision of adequate funds for proper rehabilitation of affected displaced tribals, scheduled castes and other weaker sections.
  - (d) Question does not airse.